

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-2385/2024

In

IB-607(ND)/2018

IN THE MATTER OF:

M/s. Platina Bulkera Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Star Mineral Resources Pvt. Ltd.

..... Respondent

Order under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 06.02.2025

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Ex. Liquidator : Mr. Sanjay Kumar (Proxy)

ORDER

IA-2385/2024

Mr. Sanjay Kumar, proxy counsel appearing on behalf of the Mr. Naresh Kumar Bansal, the ex-Liquidator seeks an adjournment on the ground that Mr. Naresh Kumar Bansal is unwell.

No one appears on behalf of the Respondents i.e. IBBI and ICICI Bank and not filed any reports/response.

Although, it is submitted by Ld. Counsel appearing on behalf of Applicant that an email has been received from the IBBI.

It may be noted that the company has been dissolved vide order dated 07.12.2023.

List the matter **on 06.03.2025.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)